USHDEV ENGITECH LIMITED

(A Company under Corporate Insolvency Resolution Process vide NCLT Order dated 26 April 2023)

List of claims by Unsecured Financial Creditors as on 7th October 2025

S. No	Financial Creditor	Facility	Amount Claimed (Rs.)	Claims Admitted (Rs.)	Claims not Admitted (Rs.)	Contingent claims (Rs.)	Claims under verification (Rs.)	Voting %	Secured
1	ICICI Bank Limited	Corporate Guarantee	68,02,09,865	67,98,65,048*	3,44,817	-	-	100	No
Total			68,02,09,865	67,98,65,048	3,44,817	-	-		

Notes:

- 1. The list of Financial Creditor is as per claims received in Form C till 7th October 2025
- 2. Contingent claims are the claims received by the RP after issuance of request for resolution plans as per Regulation 36B of the CIRP Regulations and categorized as such for collation, upon verification. Treatment of the same will be subject to the recommendation of the CoC and directions of the NCLT in the application for condonation of delay to be filed by the Resolution Professional in terms of regulation 13(1C)(b) of the IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016.
- 3. The status of claim has been communicated to the respective Financial Creditor
- 4. The claims admitted are based upon a verification of proof of claims and are subject to revision/ substantiation/ modification based on any additional information/evidence/clarification/ revised claim being received from the respective creditors
- 5. Amount under verification relate to those claims/components of claims for which verification is pending
- 6. No other claims have been received till 7th October 2025
- 7. Communication also sent to other creditors based on books of accounts available as on insolvency commencement date and contact details available from the management of the Corporate Debtor

^{*} An appeal (Civil Appeal 12255/2025) has been filed by Ms. Seeta Shah before the Hon'ble Supreme Court, against the NCLAT order dated 3rd September 2025 in Company Appeal (AT) (Insolvency) No. 731 of 2025, which sets aside the NCLT's order dated 29th April 2025 in I.A. No. 4194 of 2024 declaring that the liability of the Company is limited to Rs. 25 Crores as per Clause 33 of the Corporate Guarantee dt. 10.08.2016. Currently the appeal before Hon'ble Supreme Court is sub-judice.